

**Present:- Sri N. J. Haque, CJM, Sonitpur,
Tezpur**

Tezpur PS Case No-1614 of 2021
GR Case No-2584 of 2021
U/S-419/306/500 of IPC R/W Sec-67(A) I.T. Act.

ORDER

17.08.2021

Case record put up today before me.

Accused person, named, Md. Rehibuddin Ahmed aged about 33 years was arrested and produced before this court in connection with this instant case registered under section-419/306/500 of IPC R/W Sec-67(A) I.T. Act.

Seen the Forwarding Report, Memo of Arrest, Inspection Memo, Notice u/s-50 of CrPC, Medical Report and Case Diary.

On perusal of the entire case record, it disclosed that the above-named accused is produced today on being arrested on 16.08.2021 at 10:30 AM and thereafter, he was duly undergone COVID-19 test at Kanaklata Civil Hospital, Tezpur where he tested negative.

Accused person is not represented by his Ld. Counsel and on being asked he has informed that his family member is going to engage advocate for his defence and accordingly, he declined to receive any assistance from this court.

The medical report unveiled that the accused undergone test of recent COVID-19 pandemic and it disclosed from the medical report that his COVID-19 pandemic test found to be negative.

Accordingly, accused is remanded to judicial custody till 25.08.2021.

17.08.2021

The Superintendent of Central Jail, Sonitpur, Tezpur is hereby directed to keep the accused person separately in an isolation ward from the other jail inmates for a considerable period and further the accused is directed to be scanned through thermal scanner before admitting him inside the jail.

Also seen the prayer of the I/O for perusal of two nos. of seizure lists along with the seized articles i.e. one mobile handset with SIM No-8812806534 bearing IMEI-I No-865752054910815 & IMEI-II No-865752054910815 and one red and black colour motor cycle bearing Regd. No-AS-14/M-8825 marked as MR No-316/2021. Also seen the another seizure list along seized 03 nos of Screenshot naked pictures of deceased Late. Hiyamoni Dooimari marked as MR No-317/21. The prayer of the I/O considered and allowed and seizure lists are seen along with the seized articles and pictures. Let furnish photostat copy of seizure lists and the articles to the I.O, keeping the original seizure lists with the case record.

The Superintendent of Central Jail, Sonitpur, Tezpur is directed to comply with the aforesaid guideline for prevention of COVID-19 pandemic inside the jail premises.

Return back the case diary.

Inform all the concerned.

Chief Judicial Magistrate
Sonitpur, Tezpur